

shall evolve a procedure. If there are any more suggestions, I will invite suggestions both from the hon. Members and from the Government and then ultimately finalise it. Now, we will proceed to the next question... (Interruptions). I am not going to allow any more questions

Shri Tangamani: This is only about the audit report for 1956-57. I would like to know when the audit report for 1957-58 would be submitted

Mr. Speaker: Very well. Shri Munisamy may put his question.

Himachal Pradesh Council Bank Accounts

*1147. **Shri N. E. Munisamy:** Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that in the second week of September, 1958 there were only five naya paise as credit in the account of the Himachal Pradesh Territorial Council at Simla Branch of the State Bank of India as per news item in 'Indian Express' Delhi edition on 20th September, 1958; and

(b) if so, whether any cheque issued by the Council on the bank on the 19th September, 1958 was dishonoured?

The Minister in the Ministry of Home Affairs (Shri Datar): (a) Yes but the cheque in question was issued by the Council on the 27th August, 1958, on which the balance in their account with the Simla Branch of the State Bank of India was Rs. 57,454 and in addition the Council had a sum of Rs. 6 lakhs approximately in their Fund in the different treasuries including the Treasury at Kasumpti (Simla).

(b) No. ; J F

Shri N. E. Munisamy: May I know in what other banks this Territorial Council is maintaining accounts and the position of credit and debit in them?

Shri Datar: There was an irregularity committed by the Territorial Council. According to the rules they could have operated on the treasury itself irrespective of the amounts that stood to their credit. But here, in this case, without taking permission and following the usual rules, they opened an account with the local branch of the State Bank of India and they could not do it unless the bank was recognised by the Government for that work. That is the reason why this difficulty arose. On the date there was sufficient cash for encashment of this cheque. In the meanwhile they committed the violation of another rule according to which Rs. 10,000 must be the minimum balance at any bank at any time. They did not have that.

Shri N. E. Munisamy: The hon. Minister's answer to part (b) is 'no'. May I know if the report in the Indian Express Delhi edition is wrong and totally incorrect? If so what action has the Government taken for this false propaganda?

Shri Datar: There is no question of taking any action. It is for the Territorial Council to operate on the treasuries in respect of the amounts that are there. In fact there are five treasuries that are working and a lot of money is available there. They ought not to have issued a cheque on the bank, in the first place, in this irregular manner and secondly, they ought not to have exhausted all the balance.

National Discipline Scheme

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*1149. { Shri Bhubuti Mishra:
Shri Ram Krishan:
Shri Bhakt Darshan:
Shri Naval Prabhakar:
Shri Jhulan Sinha:
Shri Subbiah Ambalam:

Will the Minister of Education be pleased to state:

(a) whether it is a fact that Government of India have decided to set up three regional offices at Calcutta,

Poona and Ambala for the effective implementation of the National Discipline Scheme;

(b) if so, the areas that will be covered by each regional office;

(c) how far the Scheme has proved fruitful; and

(d) whether Government have a proposal to extend the National Discipline Scheme to three hundred more institutions by the end of the Second Five Year Plan at an estimated expenditure of Rs. 26 lakhs?

The Minister of Education (Dr. K. L. Shrimall): (a) to (d). A statement is laid on the Table of the House. May I read this statement, Sir? This is again a short one.

STATEMENT

(a) Yes, Sir. The three Regional Offices have already been set up at Calcutta, Poona and Ambala City.

(b) The jurisdiction of these offices is as follows:

Calcutta—West Bengal and Uttar Pradesh.

Poona—Bombay State and Madhya Pradesh.

Ambala—Punjab and Jammu and Kashmir.

(c) From the reports received from time to time, the Scheme appears to have proved fruitful in inculcating a sense of discipline among the children of the schools/institutions where it has been introduced.

(d) The proposal is to extend the Scheme to three hundred institutions in all.

श्री विभूति मिश्र : मैं जानना चाहता हूँ कि हिन्दुस्तान के छः ही सूबों में इस को क्यों लागू किया गया है, और सूबों को क्यों छोड़ दिया गया है?

डा० का० ला० श्रीवाली : मैं निवेदन कर चुका हूँ कि हम धीरे-धीरे 298(A) L.S.D.—2.

इस स्कीम को आगे बढ़ाना चाहते हैं। मकसद यह है कि जैसे जैसे उस का संगठन बढ़ता जाये, वैसे वैसे यह काम फैलाया जाय। मुमकिन है कि अगर एक दम फैलाया जाये, तो सफलता न मिले। इसलिये धीरे-धीरे काम को बढ़ाने की योजना है।

श्री विभूति मिश्र : सरकार विद्यालयों को किम तरह की शिक्षा देती है और कौन से कदम उठाती है, जिस से कि उन में डिसिप्लिन पैदा हो ?

डा० का० ला० श्रीवाली : कई बातें होती हैं। उन को ड्रिल कराई जाती है। क्लास रूम में कुछ लैक्चर होते हैं। उन को भारतवर्ष का इतिहास भी पढ़ाया जाता है। ये सब काम किये जाते हैं ताकि बच्चों में देश का स्वाभिमान बढ़े।

श्री विभूति मिश्र : श्रीवाली महोदय मैं तो यह जानना चाहता था कि विद्यालयों को क्या बौद्धिक शिक्षा दी जाती है ताकि उन में डिसिप्लिन पैदा हो, इस का जवाब मंत्री जी ने नहीं दिया है।

डा० का० ला० श्रीवाली : स्कूलों में जो काम होता है, नैदानल डिसिप्लिन स्कीम खानी उस का पूरक है। वैसे तो बच्चों का मानसिक और बौद्धिक विकास करना और उन का चरित्र बनाना वगैरह सब स्कूल का ही काम है। ड्रिल और लैक्चर वगैरह तो उसके सिवाय होते हैं, ताकि उन में संयम पैदा हो सके।

Shri Subbiah Ambalam: May know whether the Government proposes to establish regional offices in the southern States and whether there is any proposal for implementing this scheme in the southern States?

Dr. K. L. Shrimall: As I have already stated it is our intention to expand the scope of the scheme as more funds are available and as the other States also are interested. We would certainly like to extend the scope of the scheme.

श्री भक्त वर्धन : माननीय मंत्री जी ने जो विवरण दिया है, उस में बताया गया है कि पहले दो वर्षों में सारे देश में इस योजना को केवल तीन सौ संस्थाओं में फैलाया जायगा और उन्होंने यह भी बताया है कि धीरे धीरे उस को सारे देश में फैलाने का विचार किया जा रहा है मैं जानना चाहता हूँ कि धीरे धीरे चलते हुए सारे देश में इस को फैलाने के लिए कितने वर्ष लगेंगे ?

डा० का० ला० श्रीवाली : अभी कोई पूरा डाँचा तो नहीं बन सका है । काफी वक्त लग सकता है, क्योंकि सारे देश को कवर करने के लिए करोड़ों व्ययों की जरूरत है । उतने साधन अभी हमारे पास नहीं है ।

Shri Barrow: What is the co-ordination between this scheme and the NCC and the ACC scheme?

Dr. K. L. Shrimall: The NCC is not for school students; it is primarily for the university students and the upper two classes of the high schools. The ACC is for the lower classes and it is not for the university students or for the higher secondary classes. With regard to the national discipline scheme we have given instructions that wherever there are already facilities, they should not be introduced I am proposing to set up a committee which would go into this question of bringing about greater co-ordination between the ACC and the NCC and the national discipline scheme.

श्री नवल प्रभाकर : क्या मैं जान सकता हूँ कि दिल्ली में इस प्रकार के

कार्यक्रम चल रहे थे, किन्तु अब वह इस में सम्मिलित नहीं किया गया है, इस के क्या कारण हैं ?

डा० का० ला० श्रीवाली : दिल्ली में भी चल रहा है । उसका प्राकिस यहाँ ही है ।

श्री नवल प्रभाकर : पहले वह रिट्रिब्यूटिशन मिनिस्ट्री के तहत चलता था ।

डा० का० ला० श्रीवाली : अब वह सारी स्क्रीम एजुकेशन मिनिस्ट्री के पास है ।

Short Notice Question

12 hrs.

Report of the Indian Lawyers' delegation to U.S.S.R.

S.N.Q. No. 6. Shri Shree Narayan Das: Will the Minister of Law be pleased to state:

(a) whether the Indian Lawyers' delegation which visited the U.S.S.R. recently has prepared any report regarding the Soviet legal and judicial system and submitted it to Government;

(b) if so, what are the important features of such a report, if any; and

(c) if not, whether the Minister of Law has prepared any note of his impressions which he would like the Law Commission to consider?

The Minister of Law (Shri A. K. Sen): (a) The delegation was a non-official delegation, and therefore the question of submitting any report to the Government does not arise.

(b) and (c). Do not arise.

Shri Shree Narayan Das: May I know what aspect of the judicial and legal system there interested the delegation most which they would like to be adopted in India?